## THE HIGH COURT OF MEGHALAYA SHILLONG

## NOTICE

No. HCM. III/240/2016/Pt/	No.	HCM.	III/240/2016/Pt/	
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Dated, Shillong the 05th February 2019

It is hereby notified to all concerned that item no. 11 ("PIL No. 8/2016 viz. Shri Lester Kharnary vs. State of Meghalaya") appearing in the Advance Cause List for 06.02.2019 of the DIVISION BENCH, being a disabled matter, stands deleted.

The next date of listing shall be intimated in due course.

By order,

REGISTRAR (JUDL.)

Memo No. HCM. III/240/2016/Pt/ 54-A

Dated, Shillong the 05th February 2019

## Copy for information to: -

- 1. The Joint Registrar –cum– Secretary to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
- 2. The P.S to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
- 3. The P.S to Hon'ble Mr. Justice S. R. Sen, High Court of Meghalaya, Shillong.
- 4. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong.
- 5. The P.S to Advocate General, High Court of Meghalaya, Shillong.
- 6. The concerned Advocates for information.
- 7. Court Master-I for information and necessary action.
- 8 The Systems Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website.
- 9. Notice Board.
- 10. Office File.

REGISTRAR (JUDL.)